

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :-

(i) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1981, published in Notification No. G.S.R. 248 in Gazette of India dated the 7th March, 1981.

(ii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1981, published in Notification No. G.S.R. 276 in Gazette of India the 14th March, 1981.

(iii) The Indian Administrative Services (Pay) Third Amendment Rules, 1981, published in Notification No. G.S.R. 295 in Gazette of India dated the 21st March, 1981.

(iv) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1981, published in Notification No. G.S.R. 324 in Gazette of India dated the 28th March, 1981. [Placed in Library. See No. LT-2344/81.]

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, 1944, NOTIFICATION REGARDING FLOTATION OF MARKET LOANS BY THE CENTRAL GOVERNMENT AND NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):

I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944: -

(i) The Central Excise (Eighth Amendment) Rules, 1981 published in Notification No. G.S.R.

329 in Gazette of India dated the 28th March, 1981.

(ii) The Central Excise (Ninth Amendment) Rules, 1981, published in Notification No. G.S.R. 326 in Gazette of India dated the 28th March, 1981 [Placed in Library. See. No. LT-2345/81].

(2) A copy of Notification No. F. 4(5) W & M/81 (Hindi and English versions) dated the 13th April, 1981 regarding floatation of Market loans by the Central Government. [Placed in Library. See. No. LT-2346/81].

(3) A copy of Notification No. G.S.R. 821 (E) (Hindi and English versions) published in Gazette of India dated the 8th April, 1981 together with an explanatory memorandum making certain amendment to notification No. 233/77-CE dated the 15th July, 1977 so as to extend the period for production of Textile Commissioner's permission to manufacture cotton fabrics on powerlooms upto 30th June, 1981, issued under the Central Excise Rules, 1944. [Placed in Library. See. No. LT-2347/81].

12. 19 hrs.

PUBLIC ACCOUNTS COMMITTEE
THIRTY-FIRST AND THIRTY-THIRD
REPORTS . . .

SHRI CHANDRAJIT YADAV (Azamgarh): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :-

(1) Thirty-first Report on action taken by Government on the recommendations contained in the Twenty-seventh Report (Sixth Lok Sabha) on Purchase of fertilisers from abroad.

(2) Thirty-third Report on delay in development and manufacture of an aircraft and manufacture of defective cartridge cases for an ammunition.